

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 177 of 2011 & IA No. 267 of 2011
&

Appeal No. 181 of 2011 & IA Nos. 270 of 2011 & 271 of 2011

Dated: 6th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of:

**Araveli Transmission Service
Co. Ltd. & Anr.**

... **Appellant (s)**

Versus

**Rajasthan Electricity Regulatory
Commission & Ors.**

... **Respondent (s)**

Counsel for the Appellant (s) : Mr. Gopal Jain
Mr. Ankur Sood

Counsel for the Respondent (s) : Mr. R.K. Mehta,
Mr. Antaryami Upadhyay &
Mr. David A., Advocate for R-1
Mr. Pradeep Misra &
Mr. Shashank Pandit, Adv. for R-2.

ORDER

Learned counsel for the appellant has produced a copy of order dated 14th December, 2011 in connection with Petition No. RERC-276 of 2011 submitting that the principle as has been followed in the said order that shall apply in this case also. Mr. R.K. Mehta, learned counsel for the State Commission has filed reply along with affidavit and a copy thereof is supplied to the other side. Learned counsel for the respondent no.2 seeks time to file reply.

Accordingly, matter is posted for **18th January, 2012.**

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

rkt/ks

